

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Excise Appeal No. 52910 of 2018

[Arising out of the Order-in-Appeal No. 266(SM)CE/JPR/2018 dated 7.6.2018 passed by The Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur]

M/s Azad Body Builders Private Limited

Jorawar Singh Gate,
Amer Road, Jaipur.

Appellant

VERSUS

**Commissioner, Central Excise & Central
Goods & Service Tax, Jaipur**

NCR Building, Statue Circle,
Jaipur-302005.

Respondent

Appearance

Shri Alok Kumar Kothari, Advocate – for the appellant.

Shri O.P. Bisht, Authorized Representative – for the Respondent.

CORAM : **HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order NO. 51064/2021

DATE OF HEARING : 03/03/2021.
DATE OF DECISION : 03/03/2021.

JUSTICE DILIP GUPTA

Learned Counsel for the appellant states that the Discharge Certificate under the Scheme has been issued to the appellant. The appeal is accordingly, dismissed.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

RM